PRE-OFFER ADVERTISEMENT IN ACCORDANCE UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVER) REGULATIONS, 2011, AS AMENDED AND CORRIGENDUM TO THE DETAILD PUBLIC STATEMENT WITH RESPECT TO THE OPEN OFFER TO THE SHAREHOLDERS OF

OMANSH ENTERPRISES LIMITED

Registered Office: 490, WeWork, Eldeco Centre, Block A, Shivalik Colony, Malviya Nagar, Malviya Nagar (South Delhi), New Delhi, Delhi, India, 110017
Corporate Office: B-507, 5th Floor, Statesman House, Barakhamba Road, New Delhi-110001
Email: omanshwork@gmail.com; **Website:** www.omansh.co.in; **CIN:** L01100DL1974PLC241646

This advertisement ("Offer Opening Public Announcement") is being issued by Fast Track Finsec Private Limited ("Manager to the Offer") on behalf of Mr. Avnish Jindal ("Acquirer-1") (PAN: AGUPJ5278K), Mr. Piyush Gupta ("Acquirer-2") (PAN: ALSPG4157B), Mr. Nilesh Jindal ("Acquirer-3") (PAN: ALMPJ6347C) and Mr. Purshottam Kumar Gupta ("Acquirer-4") (PAN: AAPPG7662M)[collectively known as "Acquirers"], pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended ("SEBI (SAST) Regulation, 2011"/ "Regulation"), in respect of the open offer to acquire upto 44,03,007 (Forty-Four Lakh Three Thousand and Seven) Equity Shares of INR 2/- (Rupees Two Only) each of Omansh Enterprises Limited ("Target Company" or "TC") representing 25.12%* of the Expanded Voting Share Capital of the Target Company on a fully diluted basis carrying voting rights. The Detailed Public Statement (**"DPS"**) with respect to the Offer was published in Business Standard (English-All Edition), Business Standard (Hindi-All Edition), Pratahkal (Mumbai Edition) on June 17, 2025.

**As per Regulation 7 of the SEBI (SAST) Regulations, the Offer Size, for the Open Offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, should be for at least 26% of the Expanded voting share capital of the Target Company. However, the Offer Size is restricted to 44,03,007 Equity Shares, being the Equity Shares held by the Public Shareholders, representing 25.12% of the Expanded voting share capital of the Target Company.*

1. **Offer Price:**
   The Offer price is INR 2/- (Rupees Two Only) per fully paid-up equity share of face value INR 2/- (Rupees Two Only) each ("Offer Price"). There has been no revision in the Offer Price.
2. **Recommendations of the Committee of the Independent Directors of the Target Company**
   The Committee of the Independent Directors of the Target Company ("IDC") published its recommendations on the Offer on November 06, 2025 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable in line with the SEBI (SAST) Regulations, 2011.
3. The offer is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations,2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
4. **Dispatch of Letter of Offer to the public shareholders**
   The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Share on the Identified Date i.e. Monday, October 27, 2025 has been completed through the E-mail and registered post on November 03, 2025. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all the Holders (registered or unregistered) of Equity Shares (except the Acquirers & Promoter) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on the SEBI's website(www.sebi.gov.in).
5. **Instructions to the Public Shareholders**
   a. In case the shares are held in physical form
      Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.2 (page 27) of the LOF.
   b. In case the shares are held in demat form
      Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.3 under the heading of Procedure for tendering equity shares held in dematerialized form on (page 28) of the LOF.
   c. Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer
      In case of non-receipt of the LOF, the Public Shareholders holding the Equity Shares may download the same from the website of SEBI at www.sebi.gov.in, Manager to the Offer at www.fttfinsec.com; and BSE at www.bseindia.com. Alternatively, they may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents and other relevant documents as mentioned in Paragraph 8.5 of (Page 29) of the LOF.
6. **Any other changes suggested by SEBI in their comments to be incorporated**
   In accordance with Regulation 16 of the SEBI (SAST) Regulations, the Draft Letter of Offer dated June 24, 2025 ("DLOF") was submitted to SEBI on same day i.e. June 24, 2025. SEBI issued its observations on the DLOF vide its communication letter dated October 23, 2025. The comments as specified in the Observation letter issued by SEBI have been duly incorporated in the Letter of Offer (LOF). These changes in the LOF include the following:
   (i) on page no. 9 modification of definitions of Eligible Person(s) for the Offer, Eligible Shareholders/ public Shareholders, Persons eligible to participate in the Offer and Public Shareholders/ Shareholders, (ii) on Page no. 1 and 18 updated the disclosure w.r.t. registered office of TC (iii) on Page no. 35 disclosure of any complaint received by the company or merchant banker, (iv) on Page no. 35 disclosure of any reports filed under regulation 10(7) of SAST Regulations, 2011 (v) on Page no. 21and 22 updated the revised shareholding pattern to incorporate allotment of 43,75,000 by way of conversion of CCPS into equity shares (vi) on page no. 20 disclosed the details of secured, unsecured loans of the Target Company as per para 5.2 of the Master Circular, (vii) on Page no. 16, 17 and 23 updated the net worth of the Acquirers , (viii)on page no.16, 17 and 20 updated the change in directorship of Acquirers in the Target Company, (ix) on Page no. 19 updated Details w.r.t shares of the Target Company are not suspended from Trading , (x) on Page no. 19 Modification in details of warrants (xi) on Page no. 21 updated the details of shareholder of Target Company as on September 30 ,2025 (xii) on Page no. 35 updated the Details of directions subsisting or proceedings pending Manager to the Open Offer under SEBI Act, 1992 and regulations made there under, also by any other Regulator, (xiii) on Page no. 35 There are no regulatory actions / administrative warnings / directions subsisting or proceedings pending against the Acquirers, Target Company, its Promoters, and its directors under SEBI Act, 1992 and Regulations made there under or by any other Regulator, (xiv) on Page no. 22 updated status of the fines imposed by the BSE on the TC (xv) on Page no. 20 and 21 updated the audited financial information with respect to the TC as on the September 30, 2025 (xvi) on Page no. 25 modification in para 7.17 relating to statutory approval as the open offer cannot be withdrawn for non-receipt of such approval , (xvii) on Page no. 35 for Copy of SEBI comments letter no. dated October 23, 2025 (xviii) on Page no. 2 for make a corrigendum to Detailed Public Statement (DPS) in all the newspapers, in which the original DPS was made, incorporating the comments stated at point 1.a & 1.b, before the date of opening of offer as mentioned in SEBI Observation Letter in point 2c and (xx) on Page no. 4 for Ensure compliance with SEBI Circular issued on February 16,2023, with respect to acquisition of shares through stock exchange mechanism, and instructions specified by the stock exchanges in their respective circulars issued in connection with mechanism for acquisition of shares through Stock Exchanges as mentioned in SEBI Observation Letter in point 2.d.
7. **Any other material changes from the Date of Public Announcement**
   There have been no material changes in relation to the Offer since the date of the PA.
8. **Status of Statutory and Other Approvals**
   - As on the date of the LOF, there are no statutory or other approvals required to complete the Offer.
   - However, in case any statutory approvals are required by the Acquirers at a later date before closure of the Tendering Period, the Offer shall be subject to such statutory approvals and the Acquirers shall make the necessary applications for such statutory approvals.
   - NRI and OCB holders of the Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them in this Offer (including but not limited to, the approval from the RBI, since the Equity Shares validly tendered in this Offer will be acquired by a non-resident entity), if applicable, and submit such approvals along with the Form of Acceptance and other documents required to accept this Offer.

   Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, FIIs and FPIs) had required any approvals (including from the RBI or any other regulatory body) at the time of the original investment, in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approvals along with the other documents required to be tendered to accept this Offer.
   If such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered pursuant to this Offer. If the Equity Shares are held under the general permission of the RBI, the non-resident Shareholders should state that the Equity Shares are held under such general permission and whether such Equity Shares are held on a repatriable basis or a non-repatriable basis.
9. **Schedule of Activities**
   The Schedule of Activities has been revised and the necessary changes have been incorporated in the LOF at all relevant places. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Activity	**Tentative Schedule**	**Revised Schedule**
	Day and Date	**Day and Date**
Date of the Public Announcement	June 10, 2025 (Tuesday)	June 10, 2025 (Tuesday)
Date of publishing of the DPS	June 17, 2025 (Tuesday)	June 17, 2025 (Tuesday)
Date of filing of the draft Letter of Offer with SEBI	June 24, 2025 (Tuesday)	June 24, 2025 (Tuesday)
Last date for Public Announcement for a Competing Offer(s)	July 08, 2025 (Tuesday)	July 08, 2025 (Tuesday)
Receipt of comments from SEBI on the draft Letter of Offer	July 15, 2025 (Tuesday)	October 23, 2025 (Thursday)
Identified Date*	July 17, 2025 (Thursday)	October 27, 2025 (Monday)
Last date by which Letter of Offer will be dispatched to the Public Shareholderswhose name appears on the register of members on the Identified Date	July 24, 2025 (Thursday)	November 03, 2025 (Monday)
Last date by which the Committee of Independent Directors of the Board of Directors of the Target Company shall give its recommendations to the Public Shareholders of the Target Company for this Offer	July 28, 2025 (Monday)	November 06, 2025 (Thursday)
Last date for Upward revision in Offer Price/ Offer Size	July 29, 2025 (Tuesday)	November 07, 2025 (Friday)
Date of Publication of Offer opening Public Announcement in the newspaper inwhich DPS has been published	July 29, 2025 (Tuesday)	November 07, 2025 (Friday)
Date of commencement of Tendering Period ("**Offer Opening Date**")	July 31, 2025 (Thursday)	November 11, 2025 (Tuesday)
Date of closure of Tendering Period ("**Offer Closing date**")	August 13, 2025 (Wednesday)	November 24, 2025 (Monday)
Last date for issue of post-offer advertisement	August 21, 2025 (Thursday)	December 01, 2025 (Monday)
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	August 29, 2025 (Friday)	December 08, 2025 (Monday)

**Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the Shareholders (registered or unregistered) of the Target Company (except the acquirers and the selling Shareholder) are eligible to participate in this offer any time during the tendering period of the Offer.*
Kindly consider above timeline along with Letter of offer.

10. Other Information:
    - The Acquirers accept full responsibility for the obligations of the Acquirers as laid down in terms of the SEBI (SAST) Regulations and for the information (other than such information as has been provided or confirmed by the Target Company) in respect of this offer.
    - This Pre-Offer advertisement would also be available on websites of SEBI at www.sebi.gov.in, Manager to the Offer at www.fttfinsec.com, and BSE at www.bseindia.com.

ISSUED BY MANAGER OF THE OFFER ON BEHALF OF THE ACQUIRERS:

Fasttrack Finsec
Category-I Merchant Banker

FAST TRACK FINSEC PRIVATE LIMITED
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Website: www.ftfinsec.com
Contact Person: Mr. Vikas Kumar Verma
SEBI Reg. No: INM000012500 | **CIN:** U65191DL2010PTC200381

For & On behalf of Acquirers

Sd/-	**Sd/-**	**Sd/-**	**Sd/-**
Mr. Avnish Jindal	**Mr. Piyush Gupta**	**Mr. Nilesh Jindal**	**Mr. Purshottam Kumar Gupta**
(Acquirer-1)	**(Acquirer-2)**	**(Acquirer -3)**	**(Acquirer -4)**

Date: 06.11.2025, Place: New Delhi